

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA

**UNSTARRED QUESTION NO.192
TO BE ANSWERED ON WEDNESDAY, THE 18th JULY, 2018**

Fast Track Courts

192. SHRI RAVINDRA KUMAR PANDEY:
SHRI NISHIKANT DUBEY:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the total number of Fast Track Courts (FTCs) set up in the country during each of the last three years, State/UT-wise;
- (b) the funds allocated to set up these FTCs during the said period, State/UT-wise; and
- (c) the amount utilised in the establishment of these courts State/UT-wise along with the amount unspent during the said period, State/UT-wise?

ANSWER

**Minister of State for Law & Justice and Corporate Affairs
(SHRI P.P. CHAUDHARY)**

(a) to (c): Setting up of Fast Track Courts (FTCs) is the responsibility of the State Governments who set up such Courts as per their need and resources, in consultation with the concerned High Courts.

In its judgment in Brij Mohan Lal & Others v/s Union of India & Others on 19.04.2012, Supreme Court has endorsed the position of Government of India that continuation of FTCs is within the domain of the States and has directed the States

that they need to decide either to bring the FTCs scheme to an end or to continue the same as a permanent feature in the State. A number of States have continued FTCs beyond 31.03.2011 with their own resources.

The 14th Finance Commission endorsed the proposal of the Union Government to strengthen the judicial system in States which included, inter-alia, establishing FTCs for cases of heinous crimes; cases involving senior citizens, women, children etc. The State Governments were urged to use the additional fiscal space provided by the Commission in the form of enhanced tax devolution (from 32% to 42%) to meet such requirements. Hence the entire funding for establishment and operations of the FTCs is being provided by the respective State Governments and utilized by the FTCs.

The number of FTCs functional during each of the last three years, State/UT-wise during the period of the 14th Finance Commission (2015-20) is given in the Annexure.

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Annexure referred to in reply to Parts (a) to (c) of the Lok Sabha Unstarred Question 192 to be answered on 18.07.2018 regarding 'Fast Track Courts'

NAME OF THE STATES/UTS	FTCs functional in calendar year 2015	FTCs functional in calendar year 2016	FTCs functional in calendar year 2017
Andhra Pradesh	38	38	38
Assam	0	3	0
Arunachal Pradesh	0	0	0
Bihar	0	0	55
Chandigarh	0	0	0
Chhattisgarh	0	14	21
Delhi	15	13	14
Goa	3	5	4
Gujarat	0	0	0
Haryana	0	0	0
Himachal Pradesh	0	0	0
Jammu & Kashmir	5	0	5
Jharkhand	11	12	14
Karnataka	0	0	0
Kerala	0	0	0
Madhya Pradesh	0	0	0
Maharashtra	80	100	100
Manipur	2	0	3
Meghalaya	0	0	0
Mizoram	0	0	0
Nagaland	2	0	0
Odisha	0	0	0
Punjab	2	0	0
Puducherry	0	0	0
Rajasthan	0	0	0
Sikkim	1	1	2
Tamil Nadu	0	39	69
Telangana	34	34	34
Tripura	0	1	3
Uttar Pradesh	0	183	273
Uttarakhand	0	4	4
West Bengal	88	77	88
Total	281	524	727

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